

THE HIGH COURT OF KERALA

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B1 -86831 / 2014(1)

Dated - 25/09/2014

OFFICIAL MEMORANDUM

Sub : General Transfers 2015 – Statement showing the property interest, close relations etc. of Gazetted Officers in the Judicial Department called for - regarding.

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The Officers mentioned below are requested to furnish to the High Court the particulars regarding the property interests, close relations, place of Bar practise etc. as on 01/10/2014 of themselves and of the Gazetted Officers in their respective jurisdiction and control (including those on leave, deputaton, suspension etc.). The said particulars should be furnished in detail in the attached proforma to the High Court without fail on or before 01/11/2014.

(By Order)


N. Anil Kumar

Registrar(Subordinate Judiciary)

To

- ✓ All Principal District Judges and Chief Judicial Magistrates of 14 districts
The District Judge, Kavaratti
The Special Judge (SPE / CBI) – I, II & III, Ernakulam
The Special Judge (SPE / CBI), Thiruvananthapuram
The Special Judge, NDPS Act Cases, Vadakara and Thodupuzha.
The all Motor Accidents Claims Tribunals,
The Special Judge (Idamalar Investigations), Ernakulam.
The Addl. Sessions Judges (Abakari Cases) Kottarakkara.
The Judges of all Family Courts
The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
The Kerala Co-operative Tribunal, Thiruvananthapuram.
The Enquiry Commissioners and Special Judges of Thiruvananthapuram, Thirssur
Kottayam and Kozhikode
The University Appellate Tribunal, Thiruvananthapuram.
The Tribunal for Local Self Government, Thiruvananthapuram
The Forest Tribunal, Kozhikode.
The Wakf Tribunals of Kollam, Ernakulam and Kozhikode.
The Presiding Officers of Labour Courts at Kollam, Ernakulam, Kozhikode & Kannur

The Judicial Members of Agricultural Income Tax and Sales Tax Appellate
Tribunal of Ernakulam, Palakkad

Shri P.K.Haneefa, Registrar(Vigilance), High Court of Kerala

Shri A.M.Babu, Director, Kerala Judicial Academy

Shri S.Jagadees, Registrar General, High Court of Kerala.

Shri K.R.Jinan, Chairman, Munnar Special Tribunal, Munnar

Shri B.G.Harindranath, Addl. Director, Kerala Judicial Academy, High Court.

Shri Venu Karunakaran, Registrar (Administration), High Court of Kerala

Shri P.D.Sarangadharan, Secretary, Kerala Legislative Assembly, TVPM

Shri C.P.Ramaraja Prema Prasad, Law secretary, Government of Kerala,
Thiruvananthapuram.

Shri S.H.Panchapakesan, Legal Advisor and Disciplinary Enquiry Officer,
Kerala State Electricity Board, Thiruvananthapuram.

Shri C.Jayachandran, Member Secretary, KELSA, Ernakulam

Shri K.Sathyan, Director, ADR Centre

Shri E.Baiju, Registrar, Kerala Administrative Tribunal, Thiruvananthapuram

Shri G.AnilKumar , Joint Secretary (Suits) Law Department, Government of
Kerala, Thiruvananthapuram

Smt.P.Jyothis Ben, Dy.Registrar, Kerala Administrative Tribunal, Ernakulam Bench

Shri Hari R.Chandran, Deputy Registrar, Kerala Administrative Tribunal,
Thiruvananthapuram

Shri Suresh Babu V.P.M, Deputy Director, Kerala Judicial Academy

Shri Rajesh G, Assistant Director, Kerala Judicial Academy.

The Administrative Records Section, High Court (2 copies)

The file.

STATEMENT SHOWING PROPOERTY INTERESTS, CLOSE RELATIONS ETC OF THE GAZATTED OFFICERS IN THE JUDICIAL DEPARTMENT AS ON 01-10-2014

<i>Name , designation and period of service in the present station with date</i>	<i>Date of Birth and Qualifications</i>	<i>Native place , Thaluk and District</i>	<i>Details of immovable properties / business interests describing the nature of the properties, business its extent, location, how obtained, from which year and all other relevant particulars</i>	<i>Name of courts having jurisdiction over the immovable properties</i>	<i>Details of close relations giving exact relations dependent on the officer or not</i>	<i>Name of Courts having jurisdiction over the places where the close relations are residing</i>	<i>All places of practice as Lawyer before recruitment</i>
1	2	3	4	5	6	7	8

<i>Particulars of litigations if any wherein the officer and / or his close relations are involved</i>		<i>Details of previous services in the Gazetted cadre</i>			<i>Present residential address</i>	<i>Permanent address</i>	<i>Remarks</i>
<i>Name of court</i>	<i>No. and nature of cases</i>	<i>Post held</i>	<i>Place</i>	<i>Period with date</i>			
9	10	11	12	13	14	15	16